

Inspection report of M/s. Network Plot No. H 11,12,27 and 28 UPSIDC Industrial Area, Jamore, Jalalabad Road, District Shahjahanpur in pursuant of Honorable NGT order in Original Application No. 779/2019 Ragini Singh vs. State of UP.

1.	Name & Address of Industry	Network Plot No. H 11,12,27 and 28 UPSIDC Industrial Area, Jamore Jalalabad Road, District Shahjahanpur.
2.	Date of Inspection	25-02-2021
3.	Nature of Industry	Rubber Pyrolysis Plant
4.	Category of Industry (L/M/S)	Small
5.	Operational Status	Operational
6.	Product & Capacity (Ton/Day or KL/Day)	Rubber Pyrolysis Oil-4 MT/Day
7.	By Product	Steel Wire & Burnt Carbon (Carbon Black)
8.	Status of Water Consent	Valid Up to July 2022
9.	Status of Air Consent	Valid Up to July 2022
10.	Source of water.	Submersible Pump of 1.0 HP as per information.
11.	Status of CGWA Permission	As per notification no. SO3289(E) dated 24-09-2020, Page no. 35 at point no.1.0, Exemption from seeking No Objection Certificate: (v) Micro and Small enterprises drawing ground water less than 10 cum/day. Unit is not required CGWA permission because the use of water below 10 KLD.
12.	Utilization of Water	Domestic-1.0 KLD Industrial-500 Liter for make up in cooling tower.
13.	Details of Effluent Treatment Plant (ETP) Installed	Effluent Treatment Plant (ETP) installed and comprises of following units- Collection Tank, Mixing Tank & Dosing tank, Primary Sattler Tank, Filter Tank, Sand Filter & Activated Carbon Filter.
14.	Effluent Quantity (KL/Day) Max.	Domestic Waste-1.0 KLD. Cooling tower overflow/Condensate-0.5 KLD (Re-circulate) which is further re-circulate.
15.	Fixation of electromagnetic flow meters.	N.A.
16.	Quality of Treated Effluent	0.50 KLD
17.	By Pass Arrangement if any	No Bypass Arrangement was found.
18.	Point of Discharge & Final Discharge	Use Irrigation inside the premises /Recycle in cooling process.
19.	STP Status for domestic effluent	STP Cum ETP Installed.
20.	Whether unit has taken permission from CGWA for groundwater extraction	As per notification no. SO3289(E) dated 24-09-2020, Page no. 35 at point no.1.0, Exemption from seeking No Objection Certificate: (v) Micro and Small enterprises drawing ground water less than 10 cum/day. Unit is not required CGWA permission because the use of water below 10 KLD.

[Handwritten Signature]

[Handwritten Signature]
AEE

[Handwritten Signature]
(R.O.)

21.	Whether unit is being assessed for Water Cess.	NA
22.	Whether water meter installed on tube well	Yes Pyrolysis
23.	Source of Air Pollution	Reactor
24.	Details of Fuel Used	Waste wood/ Pyrolysis gas.
25.	Details of A.P.C.S. & Stack Height	For control of emission two numbers of wet scrubber along with 30 meter stack installed and attached with reactor. Earlier Stack monitoring of unit conducted by NABL approved laboratory, M/S Noida Testing Laboratories, GT-20, Sector-117, Noida Gautam Budh Nagar - 202301. As per monitoring conducted by approved lab on date 23-02-2021 from stack number one the parameter are PM is 142.6 mg/NM3(Standard Limit-1200mg/NM3), Sox-15.8 mg/NM3(Standard Limit - Not Specified), Nox-7.5 mg/NM3(Standard Limit - Not Specified) and in stack number two the parameter are PM is 146.5 mg/NM3 (Standard Limit- 1200mg/NM3), Sox-12.6 mg/NM3 (Standard Limit - Not Specified), Nox-7.80 mg/NM3(Standard Limit - Not Specified), which are the within the prescribed limit, copy enclosed as annexure-I. During the inspection no smoke and carbon dust found surrounding area. Green plantation also found outside of factory premises.
26.	Details of D.G. Set (Whether installed acoustic enclosure)	125 KVA with acoustic enclosure and height of exhaust pipe 2.5 meter above form nearby roof top.
27.	Quantity of Hazardous Waste (Ton/Day)	NA
28.	Status of Hazardous Waste Authorization	NA
29.	Any other specific remarks	Unit has valid Consent To Operate which is valid up to 31-07-2022, copy enclosed as annexure- II. Further unit has submitted on line application for CTE along with proposal for change of batch process to continuous process wide application no. 9541422 dated 15-09-20. Board had issued CTE wide order no.104180 dated 27-09-2020 copy enclosed as annexure-. III
30.	Compliance of SOP	Unit has complied Standard Operating Procedure recommended by CPCB New Delhi. Unit submitted compliance report to Board wide letter dated 24-02-2021, copy enclosed as annexure-IV.
Name, Designation and signature of Inspecting Officer		Jitendra Lal, AEE, UPPCB, Bareilly  Sunil Singh Chauhan, SA, UPPCB, Bareilly 


(R.O)



NOIDA TESTING LABORATORIES

(A Government Approved Testing Laboratory)

(An ISO : 9001 : 2015, 14001 : 2015 & ISO 45001 : 2018 & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB & HSPCB Recognized Laboratory

+91-9313611642; 8510081921; 7502031145; 8527870572; 7503031146; 9999794369

TEST CERTIFICATE

Test Report of Stack Emission	Report Code ST-230221-035	Date of Issue 27/02/2021
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Issued To: M/s. Nertwork
Plot No. -11 - 12, Industrial Estate (UPSIDC), Jalalabad Road,
Shajahanpur, Pin - 242001, U.P.

SAMPLING & ANALYSIS DATA

Sample drawn on : 23/02/2021
 Sample Drawn By : NTL
 Sample description : Stack Emission
 Sampling Time : 30 minutes
 Sampling Plan & Procedure : SOP/SE/09
 Analysis Duration : 23/02/2021 to 26/02/2021
 Stack Temperature (°C) : 138
 Source of Emission : Stack No. - 01
 Make : 8 Ton/batch
 Type of Fuel used : Pyrolysis Oil
 Fuel Consumption : 0.5 kl/day
 Operating Load : Normal
 Type of Stack : Metal Circular
 Diameter of Stack (meter) : 0.79
 Height of Stack from ground level (meter) : 30.0
 Average Velocity of Flue Emission (m/s) : 7.6
 APCS : Dust Collector

TEST RESULT

S.N.	Parameter	Test Method	Results	Units	Specification/Limit as per CPCB
1.	Particulate Matter (PM)	IS:11255(Part-1)	142.6	mg /Nm ³	1200
2.	Sulphur dioxide (SO ₂)	IS:11255(Part-2)	15.8	mg /Nm ³	Limit not specified
3.	Nitrogen dioxide (NO ₂)	IS:11255(Part-7)	7.5	mg /Nm ³	Limit not specified

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified otherwise.

CHECKED BY



AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Noida Gautam Budh Nagar - 201301

Branch Office : IP-2, Haridwar, Uttarakhand

Branch Office : Gayatri Nagar, Katgodam, Haridwar, Uttarakhand

E : noida_laboratory@gmail.com, info@noidalabs.com W : www.noidalabs.com



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Implying for an Assured Future

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Stack Emission	ST-230221-036	27/02/2021

Issued To: M/s. Network
 Plot No. -11 - 12, Industrial Estate (UPSIDC), Jalalabad Road,
 Shajahanpur, Pin - 242001, U.P.

SAMPLING & ANALYSIS DATA

Sample drawn on : 23/02/2021
 Sample Drawn By : NTL
 Sample description : Stack Emission
 Sampling Time : 30 minutes
 Sampling Plan & Procedure : SOP/SE/09
 Analysis Duration : 23/02/2021 to 26/02/2021
 Stack Temperature (°C) : 140
 Source of Emission : Stack No. - 02
 Make : 8 Ton/batch
 Type of Fuel used : Pyrolysis Oil
 Fuel Consumption : 0.5 kl/day
 Operating Load : Normal
 Type of Stack : Metal Circular
 Diameter of Stack (meter) : 0.79
 Height of Stack from ground level (meter) : 30.0
 Average Velocity of Flue Emission (m/s) : 7.8
 APCS : Dust Collector

TEST RESULT

S.N.	Parameter	Test Method	Results	Units	Specification/Limit as per CPCB
1.	Particulate Matter (PM)	IS:11255(Part-1)	146.5	mg /Nm ³	1200
2.	Sulphur dioxide (SO ₂)	IS:11255(Part-2)	12.6	mg /Nm ³	Limit not specified
3.	Nitrogen dioxide (NO _x)	IS:11255(Part-7)	7.8	mg /Nm ³	Limit not specified

Notes:

- 1 The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only
- 2 Responsibility of the Laboratory is limited to the invoiced amount only
- 3 This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory
- 4 This test report will not be used for any publicity/legal purpose
- 5 The test samples will be disposed off after two weeks from the date of issue of test report, unless specified by the customer

CHECKED BY

AUTHORIZED SIGNATORY



Laboratory: GT-20, Sector-117, Noida Gautam Budh Nagar - 201301

Branch Office: JP-2, Haridwar, Uttarakhand

Branch Office: Gayatri Nagar, Kalgodam, Haldwani, Uttarakhand

E: noida.laboratory@gmail.com; Info@noidalabs.com; W: www.noidalabs.com

UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period : 11/04/2018 To 30/04/2019

Ref No. - 18933/UPPCB/Bareilly(UPPCBRO)/C/TE/SHAHJAHANPUR /2018

Dated:- 11/04/2018

To,

M/S HARSH GOVIND MODI
M/s NETWORK
M/s NETWORK Industrial Area, Jamaur, Shahjahanpur
SHAHJAHANPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your application form no. 995684 dated - 13/03/2018. After examining the application with respect to pollution angle, Consent to Establish is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Waste Tyre-8 MT/D	Metric Tonnes/Day	8

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Carbon Black- 2.8 MT/D	
Iron Scrap- 1.2 MT/D	
Rubber Processed Oil- 4 MT/D	

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
HA	Metric Tonnes/Day		

E: Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KLD)

F. Quantity of effluent (In KLD):

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	1.0
Industrial	1.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption (ltd/kltd)	Use
Diesel	.008	use in dg set & FURNACE
Others	2	use in FURNACE

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Severage Treatment Plant /Air Pollution control System shall be submitted by the industry till 30/04/2019 to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.
- Bank details.

Bank Fee Details				
Bank Name	Branch Name	Draft No./Money Receipt No	Date	Rupees
HDFC BANK	SHAHJAHANPUR	009902	09/03/2018	10000 0

Specific Conditions:

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 11/05/2018 in this office. Ensure to submit regular compliance report otherwise this Consent to Establish will be revoked.

Digitally signed
ANIL KUMAR CHAUDHARY
Date: 2018.04.11

REGIONAL OFFICER

Dated: 11.04.2018

Copy To -

C.E.O. (C-7)

ANIL KUMAR
Digitally signed
by ANIL KUMAR CHAUDHARY

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U.P. Pollution Control Board

CONSENT ORDER

Dated : 05/08/2019

Ref No. - 61633/U PPCB/Bareilly(U PPCBRO)/CTO/nlr/SHAHJAHANPUR /2019

To, Shri HARSH GOVIND MODI
M/s NETWORK
Industrial Area, Jamaur, Shahjahanpur,SHAHJAHANPUR,242226
SHAHJAHANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. NETWORK

Reference Application No. 5586224

Dated : 05/08/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s. NETWORK. under Air Act 1981. It is being authorised for said emissions, as per the standard in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2020 to 31/07/2022 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

ROHIT SINGH

Enclosed : As above
(condition of consent):

Copy to: CEO C7 UPPCB LUCKNOW for kind information.

ROHIT SINGH

U.P. Pollution Control Board

Dated : 05/08/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Pyrolysis Oil-10000MT Per Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.

3(a)

The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b)

Air Pollution Source Details.

Air Pollution Source Details				
S.No	Air Pollution Source	Type of Fuel	Stack No.	Height
1	Reactor	Wood	1	35 meter from ground level
2	DG set 125KVA	HSD	2	As per Board norms.

3(c)

The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per Board norms
2	2	Quantity of Emission	As per Board norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.
5. The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MOEF & CC/or otherwise mandatory.
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit and the audited balance sheet for the current year within two months otherwise the CTO may be revoked
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
7. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during the last three years within a month.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Furnace/ Reactors / D.G. Sets or alteration of existing emission sources in accordance with provisions of Air and Water Act.
11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf
15. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
16. Unit shall obtain NOC from CGWA for ground water extraction.
17. Unit shall install waste water treatment plant.
18. Unit shall comply the conditions of NOC.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

FOR: _____
SIGN: _____



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
61635/UPPCB/Barcilly(UPPCBRO)/CTO/water/S
HAHJAHANPUR /2019

Dated : 05/08/2019

To ,

Shri HARSH GOVIND MODI
M/s NETWORK
Industrial Area, Jamaur, Shahjahanpur, SHAHJAHANPUR, 242226
SHAHJAHANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. NETWORK

Reference Application No :5586301

Dated :05/08/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. NETWORK is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/07/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

ROHIT SINGH
REGIONAL OFFICER

Enclosed : As above
(condition of consent):

Copy to: CEO C7 UPPCB LUCKNOW for kind information.

ROHIT SINGH
REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.NETWORK vide

Consent Order No. 5586301/ Water

Dated : 05/08/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Pyrolysis Oil-10000MT Per Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	Septic tank	Soak Pit

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	Nil

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	Nil

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit the point wise compliance report of the conditions imposed in the CTE issued to the unit and the audited balance sheet for the current year within two months otherwise this CTO may be revoked
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
7. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during the last three years within a month.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Furnace/ Reactors / D.G. Sets or alteration of existing emission sources in accordance with provisions of Air and Water Act.
11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf
15. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
16. Unit shall obtain NOC from CGWA for ground water extraction.
17. Unit shall install waste water treatment plant.
Unit shall comply the conditions of NOC.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

ROHIT SINGH
Digitally signed by
 ROHIT SINGH
 Date: 2019.04.25
 11:15:42 +05'30'
 REGIONAL OFFICER

M/s NETWORK

INDUSTRIAL AREA, JAMAUR, SHAHJAHANPUR

सेवा में,

दिनांक-26.02.2021

मुख्य पर्यावरण अधिकारी (वृत्त-7)
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
टी0सी0, 12-वी, विभूति खण्ड
गोमती नगर, लखनऊ-226010

विषय- मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ० ए० संख्या-400/2019, social Action for Forest & Environment (SAFE) vs Union of India & Ors दिनांक 06.01.2020 में पारित आदेश के अनुपालन के सम्बन्ध में ।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक संदर्भ संख्या H49244/सी-7/विधि-476/2020 दिनांक-19.05.2020 का संदर्भ ग्रहण करने का कष्ट करें । पत्र में दिये गये निर्देशों की बिन्दुवार अनुपालन आख्या निम्नवत है ।

SN	Direction	Compliance status
1.	बोर्ड द्वारा निर्गत शर्त सहमति जल एवं सहमति वायु में अधिरोपित शर्तों की बिन्दुवार अनुपालन आख्या प्रेषित करना सुनिश्चित करें।	बोर्ड द्वारा निर्गत सहमति जल एवं सहमति वायु में अधिरोपित शर्तों की बिन्दुवार अनुपालन आख्या संलग्न कर प्रेषित है।
2.	विगत 01 वर्ष में प्राधिकृत प्रयोगशाला से कराई गई परिवेणीय वायु गुणता एवं स्टैक अनुश्रवण रिपोर्ट बोर्ड को प्रेषित की जाए।	प्राधिकृत प्रयोगशाला से कराई गई परिवेणीय वायु गुणता एवं स्टैक अनुश्रवण रिपोर्ट संलग्न कर प्रेषित है।
3.	केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी standard operating procedure एवं मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ० ए० संख्या-400/2019, social Action for Forest & Environment (SAFE) vs Union of India & Ors, दिनांक 06.01.2020 में जारी निर्देशों के अनुपालन में इकाई की प्रासेसिंग को परिवर्तित किये जाने हेतु समयबद्ध कार्य योजना बोर्ड में प्रस्तुत की जाये।	केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी standard operating procedure(SOP) एवं मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ० ए० संख्या-400/2019, social Action for Forest & Environment (SAFE) vs Union of India & Ors, दिनांक 06.01.2020 में जारी निर्देशों के अनुपालन में इकाई की प्रासेसिंग को परिवर्तित किये जाने हेतु समयबद्ध कार्य योजना के सम्बन्ध में अवगत कराना है कि इकाई द्वारा standard operating procedure (SOP) के अनुसार उद्योग का संचालन किया जा रहा है तथा मा० राष्ट्रीय हरित अधिकरण नई दिल्ली के द्वारा जो भी आदेश पारित किये जायेंगे उसका उद्योग द्वारा अक्षरशः अनुपालन किया जायेगा। (SOP) की छाया प्रति संलग्न कर प्रेषित है

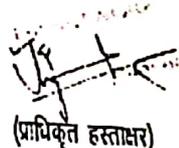
अतः महोदय को विश्वास दिलाना है की बोर्ड द्वारा जारी निर्देशों का शत-प्रतिशत अनुपालन इकाई द्वारा किया जा रहा है एवं समय समय पर बोर्ड द्वारा जारी निर्देशों का अनुपालन सुचारु रूप से किया जायेगा।

आशा ही नहीं अपितु पूर्ण विश्वास है कि आप उपरोक्त से सहमत होंगे।

तत्पन्यवाद

भवदीय

मै० नेटवर्क



(प्राधिकृत हस्ताक्षर)

प्रतिलिपि- क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली को सादर सूचनाएं प्रेषित ।

	the reactor should be purged with nitrogen.		Is done before removal of carbon black.
9.	The removal of carbon should be started after the reactor's temperature has come down to below 500C.	Compiled	Ensured and practiced .
10	The removal of carbon should be through a mechanised system and it should be ensured that no spillage takes place during the collection of the carbon in the bags	Compiled	The removal of carbon by mechanized system without any spillage and collected in closed jumbo bag.
11	Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.	Compiled	CO, CH4 and Methane sensors installed.
12	Adequate firefighting system like sprinklers and fire hydrant with necessary pumping system and water storage should be provided.	Compiled	Adequate firefighting system installed.
13	The plot size should be adequate for storage of crumb or cut tyres, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 square metres.	Compiled	The plot size available as per requirement.
14	The plant shall possess clearance certificates issued by concerned departments	Compiled	N.O.C. certificate from DIC and CTE & CTO from UPPCB obtained. Member of TSDF.
15	The carbon black and the oil obtained from the process should be supplied only to actual users/processors.	Compiled	Supplied as per protocol.
16	The waste water generated in the process from condensers or any scrubbers should be properly treated in an effluent treatment plant and the sludge generated should be sent to TSDF.	Compiled	The waste water generated in the Scrubber is treated through ETP.
17	Oil containing water condensate should be treated in suitable ETP. Oily sludge/residues should be disposed through TSDF.	Compiled	Oil containing water used for refuelling, oil Sludge/ residue used for refuelling.

NETWORK

Compliance report of SOP Issued by MOEF & CC dated 24-11-2015

S.N.	Operation	Status	Remark
1.	The feed to the pyrolysis reactor should be devoid of steel. After removal of steel wire the tyre can be put either in the form of crumbs or chips (which can be made simply by cutting without going for the shredding process). Further the feeding arrangement of the rubber crumb to the reactor should be mechanised.	Compiled	Chips and crumb of r tyres scrap and Rubber are used.
2.	The initial heating of the reactor should be done by liquid fuel or gas. The flue gas should be released to the environment through a chimney of at least 30 metres height.	Compiled	The initial heating of the reactor is done by pyrolysis oil then pyro gas is used. 30 metres long chimney is installed from ground level for emission along with scrubber.
3.	After initial heating, during the pyrolysis process, the pyro gas generated within the plant should be used as a fuel.	Compiled	pyro gas is used for heating process.
4.	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 metre.	Compiled	Gas flaring system installed and flaring is done through 30 metres long chimney.
5.	Adequate instrumentation for measurement and control of temperature and pressure along with safety interlocks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. Automatic control systems such as Programmed Logic Control (PLC) shall be adopted. It should be ensured that the reactor is under positive pressure all the time.	Compiled	Instrument of measuring temperature and pressure installed at various place in the plant also PLC for automation is installed with alarm system.
6.	In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.	Compiled	Adequate sealing is provided.
7.	The collection of the oil from the condensers should be in closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.	Compiled	The collection of the oil from the condensers in closed vessel and stored in closed tanks with suitable vents.
8.	At the end of the pyrolysis process the reactor has to be cooled before the removal of carbon. During this process,	Compiled	Nitrogen purging system is installed and nitrogen purging

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